

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH, JODHPUR

ORDER SHEET

APPLICATION NO. 75 OF 1998

Applicant(s)

Respondent(s)

Advocate for

Advocate for

Applicant(s)

Respondent(s)

Notes of the Registry

Orders of the Tribunal

10th August, 1998.

Mr. J.K.Kaushik, Counsel for the Applicant.

Mr. S.S.Vyas, Counsel for the Respondents.

Heard the counsel for the parties.

The learned counsel for the applicant admits that the relief claimed by the applicant in OA has been given to the applicant by the respondents vide their order Annex.R/1. In view of this, the learned counsel for the applicant does not wish to press the application. We have considered the order Annex.R/1. In our opinion, the application has become infructuous in view of the relief granted to the applicant vide order dated 23.7.1998 (Annex.R/1). The OA is disposed of accordingly. The parties to bear their own costs.

Gopal Singh

(GOPAL SINGH)
Adm. Member

3/11
(A.K.MISRA)
Judl. Member

R/COPY
M/3/8
adm

Part II and III destroyed

in my presence on 29.3.2006

under the supervision of

Section Officer (.....) as per

order dated 29.3.2006

Section Officer (Record)